

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-23353503; Fax-23753923

Petition No. 982/GT/2025

Date: 8th June 2026

To,

Additional General Manager (Commercial), NTPC
Limited, NTPC Bhawan, Core- 7, Scope Complex, 7
Institutional Area,
Lodhi Road, New Delhi- 110003

**Subject: Petition for truing up of 2019-24 tariff for Vindhyachal STPS
Stage-III (1000 MW).**

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **15.6.2026**:

Supplementary Tariff towards Combustion Modification System:

- a) Provide reason for not complying with Regulation 8(4), fourth proviso to Regulation 9(1), Regulation 9(3), Regulation 14(2) and Regulation 29(4) of the 2019 Tariff Regulations for submitting a separate application for the truing up of supplementary tariff for the Combustion Modification System (as a part of Emission Control System) based on the actual capital expenditure duly certified by the Auditor.
- b) Reconciliation of capital cost claimed as on 8.4.2020 i.e., Ode for Unit-II, with the Audited Balance Sheet or Form-J.

Additional Capital Expenditure (ACE):

- c) The Petitioner has claimed ACE for "VFD BASED FDR CONTROLR WITH MOTOR & ACSR" under Regulation 25(2)(a) & 25(2)(c) of the 2019 Tariff Regulations during FY 2023-24. Submit the Certificate of obsolescence for the existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.
- d) The Petitioner has claimed ACE for "DC system for CHP Stage -III at NTPC VSTPS" in 2019-20, "Capitalisation of MBOA" and "UPS: 415V/230VAC, 105 KVA INCL INSTALLATION" in 2023-24 under Regulation 25(2)(a) of the 2019 Tariff Regulations. The Petitioner to provide supporting documents regarding the same.
- e) Submit the details of ACE items claimed under Regulation 25(1)(d) of the 2019 Tariff Regulations during 2020-21 to 2022-23.
- f) In respect of the schemes spread across multiple years, the total scheme value along with supporting documents, the phasing of cost, and the detailed scope of works to

be submitted, along with specific details of the year from which the asset has been put to use.

- g) Certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation, corresponding to assets earning/earned tariff at any of the generating station, by way of IEDC.

Decapitalisation:

- h) The value of decapitalisation as submitted in Form-I for 2022-23 is not matching with the values mentioned in Form-9 of the respective year. The Petitioner is required to submit revised Form-I reconciling with Form-9.

Liability:

- i) The details of un-discharged liabilities as on various dates as per Form-S should be in sync with Form-L. The Petitioner shall revise necessary tariff forms, required if any.
- j) The un-discharged liabilities corresponding to approved capital cost as on 31.3.2019 as per order dated 20.1.2023 (Rs.8487.62 lakh) is not matching with the liabilities shown at Form-S as on 31.3.2019 (Rs. 8488.33 lakh). The Petitioner shall reconcile this gap along with modification of necessary tariff Forms.

Interest on Loan:

- k) A certificate that the rate of interest corresponding to each loan is the actual applicable rate of interest as per the agreed terms of the loan agreement without adjustment of any kind. If otherwise, revised Form-13 considering the actual applicable rate of interest (without considering the impact of sharing benefit towards refinancing).

Additional O&M Expenses:

Capital Spares:

- l) Submit the qty. for each of the items claimed as capital spares in Form-17 to justify the claim that the actual capital spares consumed individually costs above Rs. 1 lakh.
- m) Provide justification for claiming following capital spares:

(in Rs. Lakh)

Name of Spare	2019-20	2021-22	2022-23	2023-24
LP ROTOR FULLY BLADED	2314.27			
DIESEL LOCOMOTIVE,WDG-3A,3100/3300HP		1076.25		
COMPLETE WAGON,BOBRNHSM1 (BMBS)		1755.84		
DIESEL LOCOMOTIVE,WDG-3A,3100/3300HP		2152.50		
PUMP SHAFT,1860101,NV1800		1748.76		
BLADE-2ND STAGE OF HP ROTOR #32302000C			1562.48	
XFMR,POWER,400KV,21KV,200MVA,DYN11,OFAP				831.90

Water Charges:

- n) Submit revised Form-19, depicting breakup of water consumption and water charges claimed, clearly bifurcating the quantum, rate and water charges corresponding to the actual generation reconciled with the Audited Accounts for the period 2019-24. Also, provide actual generation (in MUs) for Stage III.
- o) Further, provide calculation for the rate considered and reference to the rates specified as per the Water Agreement.

Security Expenses:

- p) As per the direction in the order dated 20.1.2023 in Petition No. 402/GT/2020, furnish the assessment of security requirement as required under Regulation 35(1)(6) of the 2019 Tariff Regulations. Further, the Petitioner has not submitted documentary

evidence for security expenses, including the breakup between CISF and non-CISF components.

Ash Transportation Expenses:

- q) Computation of ash transportation expenses corresponding to the claimed expenditure with the details regarding award of transportation contracts, distance of fly ash transportation, and duly reconciled statements of expenditure incurred on ash transportation for the 2019–24 tariff period in line with the order dated 28.10.2022 in Petition No. 205/MP/2021.
- r) Provide justification for the significant escalation in ash transportation charges from 2022-23 to 2023-24 as compared to 2019-20 to 2021-22 and as reflected in submissions under Form 3A.

Form-15:

- s) Provide opening value of GCV of Coal for 2018, opening quantity and value of coal in October 2021.

Tariff Forms:

- t) Provide following tariff forms duly certified by the Auditor (with UDIN):
 - i) Form-J: Reconciliation of Capitalisation claimed vis-à-vis books of accounts
 - ii) Form-S: Statement of liability flow
 - iii) Form-L: Statement of capital cost
 - iv) Form-15 specified at Annexure-I (Part I) of the Regulations, along with the certification that the claimed details are in line with the Regulation.

2. The Respondents shall file their replies by **19.6.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **23.6.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents